

CHAUKIDARI ASSESMENT ACT, 1837

ACT NO. XV. OF 1837

(Rep., 20 of 1856)

[19th June, 1837.]

*Passed by the Right Hon'ble the Governor General of India in Council on the 19th June, 1837.*

I. It is hereby enacted, that from the 1<sup>st</sup> day of July 1837, it shall be lawful for the several Magistrates and Joint Magistrates within the Presidency of Fort William in Bengal, to appropriate a portion of the Tax levied under Regulation XXII. 1816 of the Bengal Code, to the purpose of cleansing and repairing the Towns in which that Tax is levied.

II. And it is hereby enacted, in lieu of the maximum rate prescribed by the sunnued of appointment referred to in Section X. of the above mentioned Regulation, that after the 1<sup>st</sup> day of July 1837, it shall be competent to the Panchaite appointed by the said Sunnued, to fix the rate of assessment to be levied from the Proprietor or Principal Occupier of any Shop or Habitation at Two Company's Rupees per mensem.

III. And it is hereby enacted, that no person whatever shall, either by reason of place of birth, or by reason of descent, be exempted from the payment of any Assessment under Regulation XXII. of 1816 of the Bengal Code, or under this Act.

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